

Central Administrative Tribunal
Principal Bench: New Delhi

OA 625/97

New Delhi this the 19th day of March 1997.

Hon'ble Mr N. Sahu, Member (A)

Shri Rajesh Kumar
S/o Shri Jassa Ram
R/o C-47 Raghbir Nagar
J.J. Colony
New Delhi-27

...Applicant.

(By advocate: Shri V.P. Trikha
alongwith Shri Arvind Kumar)

Versus

1. Director General
Employees State Insurance Corporation
Kotla Road
New Delhi-110 002.
2. Director, Medical
E.S.I. Hospital Complex
Basai Darapur
Ring Road, Delhi-110 015.
3. Medical Supdt.
Employees State Insurance Corporation
ESI Hospital Complex
Basai Darapur
Ring Road, Delhi-110 015

...Respondents.

(By advocate: None)

O R D E R (oral)

Hon'ble Mr N. Sahu, Member (A)

Heard.

The applicant was appointed as a Sweeper with the respondents after completion of due formalities. He was sponsored by Employment Exchange. He joined as Sweeper w.e.f. 27.12.90 and thereafter he had completed 2200 days of service. Learned counsel for the applicant drew my attention to the Scheme of the Government of India as notified by the Department of Personnel & Training - the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme which came into effect w.e.f. 1.9.93. Under this Scheme, temporary status was

-2-

conferred on casual labourers who were on employment on the date of the Scheme for a period of 240 days. The applicant eminently fulfilled this condition as per his averment in the petition. After hearing the learned counsel and going through the application, I am satisfied that this OA can be disposed of by issuing a simple direction to respondent Nos. 2 & 3.

The applicant shall submit a representation primarily to Respondent No.3 with a copy to respondent No.2 within 10 days from today. Thereafter, respondent No.3 within 4 weeks after receipt of the representation shall consider the applicant's claim for conferment of temporary status and also regularisation in accordance with the instructions of the Ministry of Personnel & Training, which is enclosed as Annexure A-1 to the OA. If the respondents perceive that the applicant's case is not covered, they shall pass a reasoned and speaking order. The OA is disposed of as above. Till the representation is disposed of, the applicant's status as on date shall not be disturbed in any way.

(N. Sahu)

Member (A)

aa-